

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 121

IA Nos. 418/2019, 1069/2019, 1116/2019,
642/2020, 1777/2022, 1778/2022, 1067/2023,
Comp Appl No. 5/2023, IA Nos. 76/2024, 77/2024,
947/2024, 949/2024, 950/2024
In
C.P. (IB) No. 67/Chd/Pb/2017
(Admitted)

IN THE MATTER OF:

Allahabad Bank

...Petitioner/ Financial Creditor

Vs.

Supreme Tex Mart Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, 14(1) 66(1), 60(5), 43(1) R/w 44(1), 44(2) IBC 2016, Rule 11
NCLT Rules

Due to paucity of time, the matter could not be taken up today,
hence the matter is adjourned to 12.08.2024.

Sd/-
Court Officer

Preeti
03.07.2024